



\$~2 & 3

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010327562025

(2)+ **CONT.CAS.(CRL) 10/2025**

CNR No. DLHC010112962026

(3) **CONT.CAS.(CRL) 5/2026**

COURT ON ITS OWN MOTION

.....Petitioner

Through: Dr.Amit George, *Amicus Curiae* with Mr.Amal, Ms.Muskan Shalya, Advs.

versus

ADEESHWAR SINGHAL

.....Respondent

Through: Respondent through VC.
Mr.Amit Tiwari, CGSC,
Ms.Ayushi Srivastava,
Mr.Arpan Narwal,
Mr.Kushagra Malik, Mr.Ujjwal Tyagi, Advs. for UOI.
Mr. Aman Usman, APP with
Mr.Manvendra Yadav, Adv.
SI Ashok Rajbaniya.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MR. JUSTICE RAVINDER DUDEJA

ORDER

% **18.09.2026**

1. The respondent has appeared virtually and has again made unfounded allegations.
2. Mr.Tiwari, the learned CGSC, on instructions, states that the respondent last travelled out of the country in August 2024 to Italy, whereafter he has not returned to India. He also states that the present whereabouts of the respondent are not known and that his Indian Passport expired on 24.08.2025. A Look Out Circular has also been issued against the respondent, however, it may not, by itself, be



sufficient to secure his presence in spite of the issuance of the NBWs.

3. Given the above, we direct the Central Bureau of Investigation to issue a Red Corner Notice through INTERPOL against the respondent for securing his presence in compliance of our orders, including the NBWs.

4. By the Report dated 22.05.2026 from Inspector Manish Kumar, SHO, Police Station Anand Vihar, it had been reported that the IP Address from which the respondent joined the Court proceedings on 23.04.2026 was 147.160.149.90, which was found to belong to Gilroy, California, United States of America.

5. The Ministry of External Affairs is directed to inform the concerned Authorities in USA about the NBWs issued against the respondent by this Court, the expiry of his Indian Passport, and also his IP Address, for making efforts to trace the respondent and produce him before this Court.

6. As the respondent has joined the proceedings virtually today also, the Cyber Cell, Delhi Police shall also make inquiries regarding the IP Address from which the respondent has joined the proceedings today, and intimate the same to Mr.Tiwari so that the Ministry of External Affairs can take appropriate action in this regard.

7. The Registry is directed to supply details of the IP Address from which the respondent has joined the proceedings today to the learned APP.

8. List for reporting compliance on 9th December, 2026.

9. We again direct the respondent to appear in person before this Court on the next date of hearing.



10. The court proceedings shall continue to be recorded and preserved.

NAVIN CHAWLA, J

RAVINDER DUDEJA, J

SEPTEMBER 18, 2026/Arya/Yg